

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB)-1095(ND)2019

PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.05.2019.

NAME OF THE COMPANY: M/s. Ritu Tandon V/s. M/s. Rain Automotive India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code, 2016

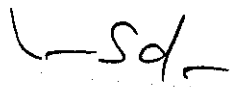
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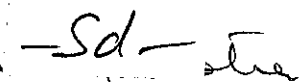
Present: Mr. Nakul Mohta and Mr. Misha Rohatgi, Advocates for the Petitioner.

ORDER

The Corporate Debtor has been served by various modes including through the process of the Bench and at its email ID registered with the MCA. Despite the same, none has appeared on their behalf. They are proceeded ex-parte.

To come up for arguments on 13th June, 2019.


(Dr. V.K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)